## CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH CIRCUIT SITTING: BILASPUR

## Original Application No.203/00853/2019

Bilaspur, this Wednesday, the 20<sup>th</sup> day of November, 2019

# HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER HON'BLE MR. B V SUDHAKAR, ADMINISTRATIVE MEMBER

Omprakash Tiwari, S/o Late Jhumuk Lal Tiwari, aged about 48 years, Post Master, R/o Post Kamrid, P.S. Saragaon, Tahsil & District Janjgir – Champa (C.G) 495660 - Applicant

### (By Advocate – Shri B.P. Rao, proxy counsel of Shri Ashok Kumar Shukla)

#### Versus

- 1. The Union of India through the Secretary, Department of Post, Communication and I.T., Dak Bhawan, Sansad Marg, New Delhi India 110001.
- 2. The Chief Post Master General, Chhattisgarh Circle, Raipur District Raipur (C.G) 492001.
- 3. The Director, Postal Service, Chhattisgarh Circle, Raipur, District Raipur (C.G.) 492001.
- 4. Superintendent of Post of Post Office, Bilaspur Division, Bilaspur, District Bilaspur (C.G.) 495001.
- 5. Assistant Superintendent of Post of Post Office, Sub Division Korba, District Korba (C.G) 495677 Respondents

### (By Advocate – Shri Vivek Verma)

#### ORDER (ORAL)

#### By Ramesh Singh Thakur, JM.

The applicant is aggrieved that he has not been paid salary from 04.09.2018 onwards.

- **2.** The applicant has, therefore, sought for the following reliefs:
  - "8.1 That, this Hon'ble Tribunal may kindly be pleased to issued the appropriate direction to the respondents to release the salary of the petitioner from the date of joining i.e. 04/09/2018 onwards with interest of 18% per annum without causing any delay.
  - 8.2 Any other relief, which is deemed fit and proper may also be awarded to the applicant, including the cost of the application."
- 3. The case of the applicant is that he was appointed on 09.05.1998 as Branch Post Master (BPM) and posted at Post Office Kamrid. The appointment of the applicant was subsequently approved by the Superintendent of Post Offices and thereafter the applicant worked as substitute BPM till 04.03.2014. However, his services were terminated vide order dated 04.03.2014. The applicant challenged his termination by filing Original Application No.203/00272/2014 before this Tribunal, which was allowed on 25.08.2017 by quashing the termination order dated 04.03.2014 with a direction to the respondents to continue the applicant as substitute BPM, Kamrid, till a regularly recruited BPM is appointed at Kamrid.
- **4.** The applicant submits that in pursuance to the order passed by this Tribunal, he submitted his representation for reinstatement and the respondent department allowed him to

join his service on 04.09.2018. The applicant is continuously performing his duty, however, till date he has not been paid salary.

- 5. The respondents have filed their reply, wherein they have submitted that during the pendency of this Original Application, the respondents have released the salary from the period of 04.09.2018 to August 2019 (Annexure R-1) and the same has already been received by the applicant. Hence, nothing survives in this Original Application.
- **6.** During the course of argument, learned counsel for the respondents, on instructions received by the Department, has submitted that the applicant is still working and continuing on the said post and he has also been paid the salary from August onwards.
- 7. In view of the above circumstances, we find that nothing survives in this Original Application and the same has become infructuous. Accordingly, the O.A is disposed of as having become infructuous, without there being any order as to costs.

(B V Sudhakar) Administrative Member am/- (Ramesh Singh Thakur) Judicial Member